

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 2439/2018

(Arising out of impugned final judgment and order dated 24-10-2017 in WC No. 21012/2015 passed by the High Court of Judicature at Allahabad)

NISHI TRIPATHI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 09-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Gopal Jha, AOR  
Mr. Chandan Kr. Mandal, Adv.

For Respondent(s)

Mr. Ehtesham Hashmi, Adv.  
Mr. Sarvam Ritam Khare, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Let fresh notice be issued to respondent Nos. 5 and 6,  
returnable in six weeks.

(NIDHI AHUJA)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER